

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314

IA-1182/2023, IA-1505/2021, CA-28/2021,

In

IB-1075(ND)/2018

IN THE MATTER OF:

M/s. Stressed Assests Stabilization Fund	Petitioner/Applicant
Vs.		
M/s. J.L. Knit (India) ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Kamal Deep Tyagi Adv.

ORDER

Due to paucity of time, the matter is adjourned to **08.08.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik